

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3834
(To be answered on the 23rd March 2023)**

EXECUTION OF LEASE DEED FOR SATNA AIRFIELD

3834. SHRI GANESH SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the proposal for execution of lease deed of the airfield in Satna (Madhya Pradesh) has been forwarded by the Government of Madhya Pradesh to the Union Government and if so, the details thereof;
- (b) whether the said proposal of the year 2019 for the execution of lease deed is still pending with the Union Government whereas all the formalities have been completed; and
- (c) if so, the action taken in this regard and the time by which approval is likely to be accorded?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): Airports Authority of India (AAI) in its 135th Board meeting held on 18.12.2009 accorded approval for handing over of Satna airfield for operation, maintenance & development purposes to Government of Madhya Pradesh (GoMP) on lease basis for a period of 30 years at Rs.1/- per annum. Thereafter, the GoMP conveyed its consent vide letter dated 08.10.2018 on the Board decision to AAI. Accordingly, AAI sent the modified and revised lease agreement to GoMP on 09.04.2019 to which GoMP gave its consent on 05.08.2019 .

Subsequently, the AAI in its 206th Board meeting held on 15.02.2022 decided to retain Satna Airport with AAI instead of handing it over to the GoMP.
